## NAGALAND ACT 5 OF 1965

## [THE NAGALAND POLICE ENHANCED DISCIPLINARY POWERS ACT, 1965]

Received the assent of the Governor on the 16<sup>th</sup> April, 1965

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An Act to provide for regulation and maintenance of discipline in Nagaland Police Forces and the Nagaland Armed Police Battalion.

**Preamble.-** WHEREAS it is expedient to provide for the regulation and maintenance of discipline in the Nagaland Police Forces and the Nagaland Armed Police Battalion;

It is hereby enacted in the Sixteenth Year of the Republic of India as follows:-

**Short title and commencement.- 1.** (1) This Act may be called the Nagaland Police Enhanced Disciplinary Powers Act, 1963.

- (2) It extends to whole of Nagaland and applies to all members of the Nagaland Police Forces and the Nagaland Armed Police Battalion wherever they may be serving.
  - (3) It shall come into force at once.

General superintendence and control of the Nagaland Armed Police Battalion.- 2. The General superintendence and the control of the Nagaland Armed Police Battalion shall be exercised by such person or authority as the State Government may appoint in this behalf, designated such superintendence and control the person or authority so appointed shall be governed by Police Act, 1861 (V of 1861).

**Power of Punishment.- 3.** (1) Notwithstanding anything contained in section 7(b) of Police Act, 1861 (Act V of 1861), any Police Officer below the rank of Sub-Inspector of Police or any member of the Nagaland Armed Police Battalion below the rank of Sub-Inspector of Police who shall discharge his duty in a careless or negligent manner or who by any act of his own shall render himself unfit for the discharge thereof, may be awarded with the following punishment by the different authorities subject to the maximum period noted against each: -

	Authority	Punishment	Maximum Period
(a) (i)	The Superintendent of	Confinement in the	28 days
	Police in regard to the	quarter guard.	
	District Police Force.		
(ii)	The Principal of the Police	"	"
	Training College in regard		
	to the personnel under		
	training in the College.		
(iii)	The Commandant of the	66	66
	Nagaland Armed Police		
	Battalion, in regard to the		
	personnel of the Nagaland		
	Armed Police Battalion and		
	trainees of other units under		
	his command for the time		
	being, and;		
(iv)	Any other officer of the	٠,	"
	rank of Superintendent of		
	Police in respect of Police		
	personnel under his		
	command.		
(b) (i)	Deputy Superintendent of		e 7 days
	Police in regard to District	quarter-guard room or	
	Police Force and;	lines, punishment drill	•
(ii)	Deputy Commandant of the	extra guard, fatigue or	٠ <u>٠</u>
	Nagaland Armed Police	other duty.	
	Battalion in regard to the		
	personnel of the Nagaland		
	Armed Police Battalion.	~ ~	
(c)	Inspector or Sub-Inspector	Confinement in the	Ž
	of Police in charge of a	quarter-guard room of	ſ
	charge or thanas or in	lines, punishment drill,	
	charge of independent		

detachments of the Nagaland
Police Battalion in regard to
the District Police Force
employed in the Circle or
thana or personnel of
Nagaland Armed Police
Battalion under his
command.

extra-guard, fatigue or other duty.

(2) In addition to the above, the Commandant of the Nagaland Armed Police Battalion shall have powers to award all other punishment admissible under section 7 of the Police Act (Act V of 1861.)

Effect.- 4. This Act is in addition and not derogatory to Police Act 1861 (Act V of 1861).